

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No. 3547 of 2012

(Arising out of Order-in-Appeal No.193/2012 (H-IV) CE dt.29.08.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

M/s Balaji Industries

D.No.5-35/275/A, Plot No.12, 1st Floor,
Shaktipuram, Kukatpally, Hyderabad – 500 072

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Hyderabad - IV**

Posnett Bhawan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

Appearance:-

Shri P. Sai Makrandh, Advocate for the Appellant.

Shri V.R. Pavan Kumar, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30059/2026

Date of Hearing: 28.01.2026

Date of Decision: 28.01.2026

[Order per: ANGAD PRASAD]

Learned Advocate for the appellant submits that the entire demand confirmed along with applicable interest and 25% penalty were paid in full and there is no outstanding of any adjudication levies pending as on date. He further submits that the appellant do not wish to pursue the matter any further and would like to withdraw the appeal.

2. Learned AR has no objection to their withdrawal.

3. In view of the same, the request for withdrawal of appeal is allowed and the appeal is disposed of as withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**